

**Polluted drinking water in Delhi**

3193. SHRI TARIQ ANWAR : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Governments' attention has been drawn to the news-item published in the 'Nav Bharat Times' dated the 4th June, 1981 according to which the residents of Delhi are compelled to drink polluted water ;

(b) whether the Government are aware that fishing water, in which cynide etc. are mixed, is flushed in the Yamuna water by various industries ;

(c) whether Government have tried to find out as to why there is generally earth in the drinking water supplied in Delhi; and

(d) the action so far taken by the Government to ensure supply of pure drinking water to the residents of Delhi and further action proposed to be taken in this regard ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH):

(a) and (b)' Yes, Sir. However, the Delhi Water Supply & Sewage Disposal Undertaking of the Municipal Corporation of Delhi has informed that it is not true that the residents of Delhi are compelled to drink polluted water. The undertaking has further informed that it carries out regular analysis of the raw water at the various in take points and the analysis does not indicate the presence of cynaide, and chormium.

(c) The Undertaking has informed that no earth is generally present in the drinking water as the water is filtered.

(d) The quality of water right from the raw water to its treatment and final distribution upto the consumers tap is checked continuously by the DWS&SDU to ensure that potable water is supplied to the residents of Delhi as per public health standards.

**Integrated Rural Development Programme**

3194. PROF. K.K. TEWARY : Will the Minister of RURAL RECONSTRUCTION be pleased to state :

(a) whether Government of India have started an integrated rural development programme under which backward districts have been selected for their all-round development; and

(b) if so, what are the criteria for declaring a district as backward ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BALLESHWAR RAM) : (a) the integrated rural development programme, initially launched in 2300 blocks selected mainly from areas covered by existing Centrally sponsored programmes like small farmers development agency and drought prone areas programme, was extended to all the 5011 development blocks in the country with effect from 2nd October, 1980.

(b) In view of reply to (a) above, does not arise.

**Pollution in River Ganga**

3196. SHRI ZAINUL BASHEER :

SHRI DILEEP SINGH BHURIA :

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government are aware that River Ganga has been subject to highest rate of pollution in the country;

(b) if so, the extent of pollution and its effect on the health of persons making use of this ; and

(c) the steps proposed to be taken by Government to keep the River free from pollution and also to reduce the extent of pollution ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) : (a) Yes, Sir.

(b) In order to ascertain the level of pollution in the Ganga river, the Central Board for the Prevention and Control of Water Pollution has undertaken a "Comprehensive Pollution Survey of the Ganga River Basin" with the cooperation of the concerned State Boards for the Prevention and Control of Water Pollution. The survey work is yet to be completed.

Department of Environment has also funded the following three research projects relating to the pollution status of river Ganga:—

1. Agricultural pesticide residues and their degradation in soil, water and a few *biota* of river Ganga from Allahabad to Patna.
2. Limnological Survey and impact of human activities on river Ganga.
3. Investigations on the Ganga river to determine biological indicators of water quality.

However, according to the information of the Central Board for the Prevention and Control of Water Pollution the main contributory factor for the pollution of the Ganga river is the discharge of about 3081 MLD untreated waste water daily from 48 Class-I and 66 Class-II cities situated in the river basin.

Government is aware of the effect on the health of persons making use of the river water.

(c) The Water (Prevention and Control of Pollution) Act, 1974, is in

force in the various States through which the river Ganga passes. The concerned State Boards are implementing the provisions of this Law. All the industries, new or existing in this belt are required to obtain the consent of the concerned State Boards before discharging their effluents in the river Ganga.

The action in respect of treatment of domestic sewage which is now being discharged in untreated form into the Ganga river has to be taken by the concerned local bodies with the help of respective State Governments.

### JCM Directorate of Printing

3198. SHRI MANOHAR LAL SAINI :  
SHRI H.N. NANJE GOWDA :  
SHRI SATISH PRASAD SINGH:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that some representatives of J.C.M. from Directorate of Printing visited various Government of India Presses on Government expenses ;

(b) if so, the details for the last four years; i.e. dates of visit, dates of advances given to every member and total amounts given to them and presses; where they visited.

(c) whether it is permissible under the rules to visit the various presses on Government expenses, if so, the dates of the Government rules ;

(d) it is also a fact that the advances which were given to them have not so far been adjusted to the Government accounts; and

(e) details of benefit gained by Government by these visits ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND